

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 26/2019-Customs (N.T./CAA/DRI)**

New Delhi, dated the 27<sup>th</sup> June, 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby appoints officer mentioned in column (5) of the Table below to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on officer mentioned in column (4) of the said Table in respect of noticee mentioned in column (2) of the said Table for the purpose of adjudication of show cause notice mentioned in column (3) of the said Table, namely:-

**TABLE**

<b>Sl. No.</b>	<b>Name of Noticee (s) and Address</b>	<b>Show Cause Notice Number and Date</b>	<b>Name of Adjudicating Authorities</b>	<b>Common Adjudicating Authority appointed</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
1.	M/s Shree Tools, #285, 12 <sup>th</sup> Main, BSK Ist Stage, 2 <sup>nd</sup> Block, Hanumanthanagar, Bangalore-560050	DRI F. No. DRI/BZU/ S-IV/Enq-18 (Int-Nil)/ 2018 dated 09.10.2018 (SCN No. DRI/BZU/ SCN/37/2018)	Principal Commissioner/ Commissioner of Customs (Chennai-II), Custom House, Chennai.	Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.

[F. No. DRI/HQ-CI/50D/CAA-21/2019-CI]

(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record to:

1. Common Adjudicating Authority as per Column (5) of the table for adjudication of the case. This case may please be tagged with the main SCN issued under F. No. DRI/BZU/ S-IV/Enq-18 (Int-Nil)/2018 dated 08.04.2019 (SCN No. 23/2019-DRI-BZU) for which Common Adjudicating Authority stands appointed/notified *vide* Notification No. 18/2019-Customs (NT/CAA/DRI) dated 22.04.2019.
2. Adjudicating authority as per column (4) of the table
3. Principal Additional Director General, DRI-Bangalore with the request to inform the noticee to the show cause notice regarding appointment of Common Adjudicating Authority. It is also requested to *send copy of SCN, RUDs and acknowledgement to the Common Adjudicating Authority appointed.*